

[English]

**Per capita income investment
in Andhra Pradesh**

3129. SHRI V. TULSIRAM : Will the Minister of PLANNING be pleased to state :

(a) the per capita income and investment in Andhra Pradesh during 1985-86; and

(b) how did it compare with per-capita income and per capita investment in other States ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM) : (a) The Central Statistical Organisation (CSO) maintains estimates of Net State Domestic Product (State Income) and the per capita income as compiled by the respective State Governments at current and constant (1970-71) prices. The estimates of State Income and per capita Income in respect of Andhra Pradesh for the year 1985-86 are not yet available. Per capita Investment figures for Andhra Pradesh during 1985-86 are not available.

(b) Since Statewise per capita income and investment figures for 1985-86 are not available, comparison between the States in this respect cannot be made.

[Translation]

**Juvenile delinquents in Bal Kalyan
Kendras**

3130. SHRI VILAS MUTTEMWAR :
SHRI SARFARAZ AHMAD :

Will the Minister of WELFARE be pleased to state :

(a) whether the juvenile delinquents undergoing sentences in various jails in the country have been released or are to be released for being sent to the Bal Kalyan Kendras;

(b) if so, the reasons for this decision;

(c) whether Government have ensured that these children will be afforded congenial conditions in Bal Kalyan Kendras so as to inspire them to reform and channelise their

energies in constructive activities and will be detracted from contacts with crimes and criminals;

(d) whether Government have also taken note of poor conditions of the Bal Kalyan Kendras; and

(e) if so, the remedial steps taken or being taken to bring about necessary improvement in these Kendras ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) Yes, Sir. State Governments have been requested to transfer juvenile delinquents lodged in jails to Childrens' Homes.

(b) In the Conference of the State Welfare Ministers held on 21st January, 1987, to consider action to be taken for creating the minimum infrastructure necessary for enforcement of the Juvenile Justice Act, 1986, it was agreed that children lodged in jails for want of separate and adequate institutional facilities would be transferred to the Children Homes. The Juvenile Justice Act when enforced will replace the Children Acts as existing in various States. It provides that no child under any circumstance will be lodged in a jail or police lock up.

(c) to (e). A draft of model rules under the new Act has been prepared and circulated among all the States and Union Territories to draw up a blue-print for the upgradation/creation of the infrastructure in keeping with the requirements of the Act. In addition, a scheme for the prevention and control of Juvenile social maladjustment has been included under the Seventh Five Year plan, as a centrally sponsored scheme, to supplement States and Union Territories efforts to create/upgrade/ the infrastructure required for the enforcement of the Juvenile Justice Act, 1986.

[English]

**Loans to unemployed persons in
Bihar**

3131. DR. G. S. RAJHANS : Will the Minister of FINANCE be pleased to state :